

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
CHANDIGARH**

REGIONAL BENCH - COURT NO. I

**Service Tax Miscellaneous Application No. 60102 of 2020
in
Service Tax Appeal No. 59264 of 2013
Service Tax/Cross/56229 of 2014**

(Arising out of Order-in-Appeal No. 251-SVS-PKL-2013 dated 22.04.2013 passed by the Commissioner (Appeals), Gurgaon)

C.C.C & S.T. Panchkula
(SCO 407-408, Sector 8, panchkula 134119)

.....Appellant

VERSUS

Chopra Bros India Pvt Ltd
(3, Professor colony, Yamuna Nagar, Haryana)

.....Respondent

APPEARANCE:

Shri Piyush, Authorised Representative for the Appellant

None for the Respondent

**CORAM: HON'BLE DR. D.M. MISRA, MEMBER (JUDICIAL)
HON'BLE MR. SANJIV SRIVASTAVA, MEMBER (TECHNICAL)**

FINAL ORDER NO. 60357 of 2020

DATE OF HEARING: 02.03.2020
DATE OF DECISION: 02.03.2020

PER DR. D.M. MISRA:

This Miscellaneous application is filed by the Revenue seeking withdrawal of the appeals.

2. Considering the fact that Revenue involved in this appeal is less than Rs. 50.00 lakhs and covered by the litigation Policy Circular F.No. 390/Misc/116/017-JC dated 22.08.2019, the appeal filed by the Revenue is now cannot be pursued before this forum.

3. Consequently, Revenue's Appeal is dismissed being withdrawn.
Miscellaneous application is accordingly disposed of.

(Dictated and pronounced in the open court)

(D.M. MISRA)
MEMBER (JUDICIAL)

(SANJIV SRIVASTAVA)
MEMBER (TECHNICAL)

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